

(b) Amount sought during:

1959-60	..	Rs. 5.34 lakhs
1960-61	..	Rs. 9.00 lakhs

(c) The following Sub-schemes were proposed by the State Government during 1959-60 and Central assistance of Rs. 4.50 lakhs was approved for them.

	Rs. in lakhs
(i) Provision of free accommodation for women teachers in rural areas. ..	4.39
(ii) Provision of free accommodation for mothers and their training ..	0.70
(iii) Stipends to girls intending to take up teaching profession. ..	0.21
(iv) Attendance scholarships to girl students. ..	0.04
	5.34

The above schemes are expected to be continued during 1960-61 with the available Central assistance of Rs. 4.24 lakhs.

(d) Expenditure incurred during:
1959-60 .. Rs. 6.64 lakhs

(e) Several new schemes have been formulated and the State Government has been asked to draw up a special programme for the education of girls and women in the Third Plan.

New Oil Refineries

*92.	{	Shri A. K. Gopalan:
		Shri Kunhan:
		Shri Bibhuti Mishra:
		Shri M. L. Dwivedi:
		Shri Ajit Singh Sarhadi:
		Shri Pahadia:
		Shri Assar:
		Shrimati Mafida Ahmed:
		Shri Hem Raj:
		Shri Narayanankutty Menon:
		Shri Subodh Hansda:
		Shri R. C. Majhi:
Shri N. M. Deb:		

Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) whether Government of India propose to set up two new refineries in the public sector to refine the oil discovered at Cambay and Ankleshwar;

(b) if so, what will be the capacity of these new refineries;

(c) when are they likely to be set up; and

(d) where will these be located?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Not yet.

(b) to (d). Do not arise.

Representation of the People Act 1951

*93. **Shri Amjad Ali:** Will the Minister of **Law** be pleased to state:

(a) whether the class of persons in the service of Government as may be prescribed under Section 123 and sub-section 7(G) of the Representation of the People Act, 1951 has been so prescribed;

(b) whether it is considered necessary; and

(c) if so, how they like to do the implementation?

The Deputy Minister of Law (Shri R. M. Hajarnavis): (a) No, Sir.

(b) The present decision is that it is not necessary to make any rules under clause (g) of Section 123(7) of the Representation of the People Act, 1951.

(c) Does not arise.

Supply of Soft Coke in New Delhi

*94. **Shrimati Sucheta Kripalani:** Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) whether it is a fact that non-availability of railway wagons to the individual soft coke quota holders, particularly, of New Delhi has been responsible to a great extent for the break-down of regular supply of soft